

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 7216/2014

(Arising out of impugned final judgment and order dated 08/05/2014 in CRLA No. 1275/2005 passed by the High Court of Judicature at Allahabad)

PRATIMA LAXMI

Petitioner(s)

VERSUS

STATE OF UP AND ORS

Respondent(s)

(With appln. (s) for exemption from filing O.T. and stay)

Date : 12/10/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR

HON'BLE MR. JUSTICE S.A. BOBDE

For Petitioner(s) Mr. Pramod Swarup, Sr. Adv.
Mr. Ameet Singh, Adv.
Ms. Pareena Swarup, Adv.
Ms. Sushma Verma, Adv.
Mr. Ankit M., Adv.
Mr. Praveen Swarup, Adv.

For Respondent(s) Mr. Shantanu Krishna, Adv.
Mr. Abhinav Kumar, Adv.

Ms. Pragati Neekhara, Adv.
Mr. Pawan Shree Aggarwal, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Exemption from filing O.T. is allowed.

Leave granted.

(Meenakshi Kohli)
Court Master(Jaswinder Kaur)
Court Master